59

laid on the table of the House on 4-5-73 in response to Question No. 303.

(c) In consultation with the Bangladesh Government, Government is pursuing the matter with the Pakistan Government.

DIRECTORS/DEPUTY DIRECTORS IN THE DGS&D

776. DR. BHAI MAHAVIR: SHRI JAGDISH PRASAD **MATHUR** SHRI P. \mathbf{O} **TYAGI**

Will the Minister of SUPPLY be pleased o state:

- <a) the number of the Directois and deputy Directors separately who are forking in DGS & D for the last three ears;
- (b) whether Government enquired tito their sources of income during this eriod and verified their assets in comp-rison with their non sources of income:
- (c) the number out of them who are sgularly filing their detailed annual state-lents of income to Government;
- (d) what action Government propose o take against those officers whose income las been found to be in excess of their :nown sources of income and whether Jovernment have conducted any surprise lids at their residences with a view to as-srtaining their standard of living and prepare n inventory of the money and articles in leir possession?

THE MINISTER OF SUPPLY (SHRI HAH NAWAZ KHAN): (a) The number Directors and Deputy Directors who have orked in the DGS & D during the last iree years irrespective of the period for hich they have worked as such, is as nder: -

Directors

56

Deputy Directors 113

- (b) No, Sir.
- There are no instructions requiring e officers including the DGS&D

submit their detailed annual statements of come. However, in accordance with the ovisions of Central Civil Services (Conct) Rules, 1964, the DGS&D officers like her Government officers are required to bmit an annual return in respect of imsvable property. They are also required to report any transaction exceeding Rs. 1,000/- in respect of movable property.

(d) No case has come to the notice of the Government during the period in question where the assets of the officers of the rank of Director and Deputy Director have been found to be in excess to their known sources of income. However, suitable action will be taken as and when such a case is established against any officer.

The Department of Supply and the DGS&D have no authority to organise raids at the residences of the officers. A raid, according to laW can be made by the police in the course of investigations etc. of any case, if they are satisfied about the need of such an action.

भारतीयों द्वारा उगान्डा में छोड़ी गई सम्पत्ति के लिए मुआवजे की अदायगी

777. श्री वीरेन्द्र कुमार सखलेचा : विदेश मंत्री यह बताने की कृपा करेंगे कि :

- (क) सरकार ने उगांडा से निष्कासित भारतीयों द्वारा वहां छोडी गई सम्पत्ति के लिए मुआवजा दिलाने की व्यवस्था करने के लिए क्या कार्यवाही की है:
- (ख) क्या उगांडा में भारतीयों उनकी सम्पत्ति के लिए मुआवजे के लिए उगांडा सरकार को लिखा गया है: और
- (ग) क्या इस संबंध में उगांडा की सरकार से कोई उत्तर प्राप्त हआ है?

PRAYMENT OF COMPENSATION FOR THE PROPERTY LEFT BEHIND BY THE INDIANS IN UGANDA

777. SHRI V. K. SAKHLECHA: Will the Minister of EXTERNAL AFFAIRS be pleased to state;

(a) the action taken by Government to arrange for the payment of compensation for the property left behind by the Indians expelled from Uganda;